

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-119/2001/12007/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the 19th December, 2024.

Sub: **Civil vacation.**

Ref:- Your letter No. DJL/9297/2024 Dated 04.12.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **civil vacation from 22.12.2024 to 31.12.2024, along with station leave permission, with the official vehicle, at own cost, from the morning of 22.12.2024 till the morning of 02.01.2025.** The Addl. Sessions Judge-cum-Special Judge, POCSO, Lakhimpur, NL, and in her absence, the Addl. District & Sessions Judge, FTC, and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-119/2001/12008-12009/A, dated , 19-12-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]